

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.  
ORIGINAL APPLICATION NO. 665 OF 2018**

**Date Of Decision:- 14.11. 2018.**

**CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).  
HON'BLE SHRI. RAVINDER KAUR, MEMBER (J).**

***Mukund Subhashrao Karanjkar***

Aged about 42 years,  
R/at: 163, Anandnagar,  
Old Sangvi, Pune City, Anudh Camp,  
Pune 411 027.

*...Applicant.*

**( By Advocate Shri R.K. Mendadkar arguing counsel Shri. C.K.  
Bhangoji).**

**Versus**

***1. Union of India***

Through its Secretary,  
Ministry of Defence, New Delhi.  
Having Address at Room No. 234,  
South Block, Chanakyapuri,  
Nirman Bhavan, New Delhi 110011.

***2. Indian Ordnance Ammunition***

Factory, Khadki, Pune 3 Through  
Its Senior General Manager and  
Disciplinary Authority, having its  
Office at Khadki, Pune 3, Dist Pune.

*... Respondents.*

**O R D E R (O R A L)**

**Per: Shri. R. Vijaykumar, Member (A)**

**1.** Today, when the case was called for admission, heard Shri. C.K. Bhangoji, learned arguing counsel appeared on behalf of Shri. R.K. Mendadkar, learned counsel for applicant. We have carefully perused the case records.

**2.** The applicant was appointed as Durwan on 17.02.2005 on the strength of a certificate that he belonged to a Scheduled Tribe. He was asked to get the certificate verified by the Caste Scrutiny Committee which confiscated his certificate based on the rulings of the Hon'ble High Court of Mumbai that any certificate of this nature should abide by the description of

the community in the Scheduled Tribe orders approved by Parliament. The Committee accorded liberty to the applicant in its order dated 20.01.2015 to approach the concerned Sub-Divisional Officer to obtain proper certificate. The applicant claims to have applied on 23.03.2015 for which he produces petition acknowledgment No.93687 but there is no explanation from the learned counsel as to why he failed to obtain certificate for the last three years even as he was enjoying benefits of employment. Now the respondents have issued a charge sheet under CCA Rules for non production and non verification of caste certificate which has evidently arisen because of failure to pursue the matter and produce necessary caste certificate as required and carry out verification as originally directed by the respondents. The applicant has stated that he has filed reply and that matter is under examination by the respondents. Therefore, this application is clearly premature and there is no need to intervention at this stage since the applicant is at liberty to place all the relevant papers for proving his efforts to obey the orders of the respondents to produce caste certificate and that he has a bonafide case for consideration by the respondents.

3. In the circumstances, the OA is dismissed as premature without any orders as to costs.

*(Smt. Ravinder Kaur)*  
*Member (J)*

*(R. Vijaykumar)*  
*Member (A)*

srp